

**Central Administrative Tribunal
Madras Bench**

CP 310/00136/2017 in OA 291/2014

Dated Tuesday the 10th day of July Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

K. Harinarayana
Door No. 4-5-29/94
4th Lane, 2nd Cross, Vidya Nagar
Guntur 522 007. A.P. .. Applicant

By Advocate **M/s. V.Vijay Shankar**

Vs.

1. Mr. Rajiv Kumar
Represented by the Secretary to Government
Department of Financial Services
Ministry of Finance, Government of India
Sansad Marg, New Delhi – 1.

2. Mr. V.V.S. Kharayat
Under Secretary (DRT)
Department of Financial Services
Ministry of Finance, Government of India
Sansad Marg, New Delhi – 1.

3. Sh. S.G. Deshpande
Pay and Accounts Officer
Office of the PAO (NSO)
2nd floor, Civil Line
Nagpur. .. Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

This contempt petition is filed alleging wilful disobedience of the order of this Tribunal dated 29.09.2016 in OA 310/00291/2014.

2. When the matter is taken up for hearing, there is no representation for the applicant. Learned counsel for the respondents submits the respondents have filed Writ Petition No. 27397/2017 in the Hon'ble High Court of Madras challenging the orders of this Tribunal on which status quo was granted on 25.10.2017. Accordingly, there is no wilful disobedience.

3. In view of the submission, the non-compliance in this case could not be regarded as wilful disobedience of the order of this Tribunal. A cause of action would arise for the CP applicant only in the event of writ petition being dismissed and the non-compliance of the order of the Tribunal continuing even thereafter.

4. CP is closed. Notices discharged.

(R.Ramanujam)
Member(A)
10.07.2018

AS